

PUNJAB VIDHAN SABHA

Bill No. 13-PLA-2014

**THE PUNJAB PREVENTION OF HUMAN SMUGGLING (AMENDMENT)
BILL, 2014**

A

BILL

further to amend the Punjab Prevention of Human Smuggling Act, 2012.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Prevention of Human Smuggling (Amendment) Act, 2014. Short title and commencement.

(2) It shall come into force at once.

2. In the Punjab Prevention of Human Smuggling Act, 2012 (hereinafter referred to as the principal Act), in the long title, for the words “THE PUNJAB PREVENTION OF HUMAN SMUGGLING”, the words “THE PUNJAB TRAVEL PROFESSIONALS’ REGULATION” shall be substituted. Amendment in the long title of Punjab Act 2 of 2013.

3. In the principal Act, in the first line of the preamble, for the words “travel agents”, the words and signs “travel agents, coaching institutes of IELTS, ticketing agents and general sales agents of airlines” shall be substituted. Amendment in the preamble of Punjab Act 2 of 2013.

4. In the principal Act, in section 6, after sub-section (5), the following sub-section shall be added, namely :— Amendment in section 6 of Punjab Act 2 of 2013

“(6) If the licence is suspended, then applications, which are under process may be processed, but no new application shall be obtained.”.

5. In the principal Act, in section 7, for the sign “.” appearing at the end, the sign “:” shall be substituted and thereafter, the following proviso shall be added, namely :— Amendment in section 7 of Punjab Act 2 of 2013.

“Provided that at the time of advertisement, if the license number is printed, then prior information need not to be given to competent authority.”.

Amendment in
section 10 of
Punjab Act 2
of 2013.

6. In the principal Act, the existing section 10 read as sub-section (2) of section 10 and sub-section (1) shall be inserted, namely :—

“(1) When a complaint is received by the Deputy Commissioner in the first instance may verify the same himself or get the same verified from the Additional Deputy Commissioner or Sub-Divisional Magistrate concerned.”.

Amendment in
section 13 of
Punjab Act 2
of 2013.

7. In the principal Act, in section 13, in sub-section (1), for the words and sign “not less than three years, which may extend to seven years”, the words “which may be extended upto seven years depending upon the crime or offences committed” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

To enact the Punjab Prevention of Human Smuggling (Amendment) Bill, 2014 so as to curb illegal activities of the people involved in organized frauds of human smuggling and to take stern action against unauthorized and illegal travel agents. This Bill will be beneficial to curb the illegal activities of the people involved in organized frauds of human smuggling.

SUKHBIR SINGH BADAL,
Deputy Chief Minister, Punjab.

CHANDIGARH :
The 6th March, 2014.

VED PARKASH,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 6th March, 2014 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).